### IN THE HIGH COURT OF DELHI AT NEW DELHI

F. No. 76-A/Sty./DA-08/DHC/No. 10850

Date of issuance of tender document: 10.07.2025

From:-

The Registrar General High Court of Delhi New Delhi.

To:-

(On the website of Delhi High Court)

SUB.:-NOTICE INVITING SEALED/ CLOSED QUOTATION(S) FOR PURCHASE OF FOUR-THOUSAND NOS. OF SLIP PADS 'NEELGAGAN MAKE' NO. 33 (40 SHEETS) FOR THE USE OF THIS COURT [WITH VALIDITY OF RATES FOR A PERIOD NOT LESS THAN 180 DAYS].

This Court intends to purchase the stationery item (s) mentioned as under:

	Item (s) Details	Qty.
		(in nos.)
1.	Slip Pads 'Neelgagan Make' No. 33 (40 sheets)	4,000
	(Price to be quoted per piece)	

Interested firms/vendors (Based in Delhi/NCR Region only) are, therefore, requested to submit their respective quotation(s) in the sealed/closed envelope to the A.O.(J), Stationery Branch, Room No. 512, 5<sup>th</sup> Floor, Administration Block, High Court of Delhi, New Delhi.

The firms/vendors are requested to read the notice carefully.

THE LAST DATE FOR SUBMISSION OF SEALED QUOTATIONS IS 30.07-2025, TILL 17:30 HRS.

<u>NOTE</u>: No employee of this Court or his/her dependent family members be involved in the instant tender process in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules, 1964.

#### The Terms & Conditions of the notice are as under:-

### (A) SUBMISSION OF QUOTATIONS

1. The sealed/ closed envelope containing the offer of quotation shall be super scribed as under:

### THE REGISTRAR GENERAL HIGH COURT OF DELHI NEW DELHI (STATIONERY BRANCH)

F. No.76-A/Sty./DA-08/DHC/No. 10850 DATED: 10.07.2025

SUB: QUOTATION FOR SUPPLY OF SLIP PADS 'NEELGAGAN MAKE' NO. 33 (40 SHEETS)

[DUE DATE 30.07.2025

- 2. The sealed/ closed envelope must contain the following:
  - a) Annexure 'A' i.e. Price Bid duly filled in/signed/stamped
  - b) Annexure 'B' i.e. undertaking duly filled in/signed/stamped
  - c) Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act.

**NOTE:** The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in their Price Bid.

d) Annexure 'C' i.e duly notarized affidavit in original by those who are claiming exemption from registration under GST Act and offering net rates only with supporting documents viz. copy of the latest notification issued by Govt. of India/Govt. of NCT of Delhi duly attested under the seat of the firm. Turnover certificate issued by the Chartered Accountant for the Financial Year 2024-25.

[NOTE: ALL THE DOCUMENTS PLACED IN THE SEALED/CLOSED ENVELOPE SHALL BE DULY PAGINATED.]

## (B) <u>OPENING/EVALUATION OF SEALED QUOTATIONS AND AWARD OF PURCHASE ORDER</u>

- (i) An independent Officer nominated by the competent authority shall open the sealed quotations received from all the participating firm/vendors to process the matter further.
- (ii) The purchase order shall be awarded to the eligible firm/vendor fulfilling all requirement of the tender and offering the L-1 rates.

### (C) <u>REASONS FOR REJECTION OF BIDS</u>

- 1. Validity of rates for a period less than 180 days from the last date of submission of Bids.
- 2. Bids received after due date.
- 3. Submission of more than one bid.
- 4. Bid(s) related to some other item(s) not related to instant tender.

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- 5. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
- 6. Bids in the format other than the prescribed one.
- 7. Non-submission of required documents or submitting incomplete documents.
- 8. Non-mentioning of subject and due date on each envelopes as referred to above.
- 9. Any other ambiguity in submission of bid or any unreasonable condition.
- 10. Bids received unsigned.
- 11. Conditional bids.

### (D) SUPPLY OF GOODS IN THE STATIONERY STORE OF THIS COURT

- The selected firm/vendor shall be bound to supply the required item (s) within <u>21 days</u> from the date of issuance of Purchase Order, failing which the Purchase Order shall be deemed to be cancelled unless sufficient cause is communicated (supported by documentary proof) for such delay.
- 2 In case the Purchase Order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2 vendor/firm.
- 3 The acceptance of the supplied goods in the Stationery Store of Delhi High Court will be subject to codal formalities viz., <u>inspection of the supplied good(s) by an independent Officer</u> nominated for the purpose.

If the supplied good(s) are found defective or not found in conformity with the sample bid/purchase order, the firm is liable to take back the entire supply immediately at its own cost and supply again after removing of the defects within one week.

The goods if supplied again after removing defects, the same shall again be inspected by the nominated independent officer.

# (E) THE FIRMS/VENDORS MAY BE BLACKLISTED FOR THE FOLLOWING REASONS

- 1. Withdrawal or attempt to revise the financial bid on any ground after opening of the same.
- 2. Non supply of goods as referred to above.
- 3. Not obeying the validity of rates offered for 180 days.
- 4. Any other default in fulfilling the contractual obligations by the firm/vendor.

#### (F) FINALITY OF DECISION OF THE COMPETENT AUTHORITY

The decision of the competent authority for short listing of the vendor(s) considering the quality being used by this court or better quality and final selection of firm/vendor after evaluation of the Sample Bids and the financial bids offered, shall be final & binding on all the participants in the instant process.

This Court reserves the right to modify/amend the notice/Terms and Conditions of the Notice at a later stage and also to increase or decrease the quantity depending on the

requirement. This Court also reserves the right to award the order fully or partly to different firm(s)/vendor(s).

This Court also reserves the right to reject any of the bids or all the bids or quash the whole process without assigning any reasons. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Yours truly,

(S. Prem Kumar)

Administrative Officer (Judl.)

for Registrar General

17/2/2/EF

<u>CC to</u>: PA to Registrar (IT), with the request to get the above Notice uploaded on the official website of High Court of Delhi.

As directed may be ulloaded.

10/07/204

P.A. to Registras (I-T)

Director (I-T)

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10-07.200

<u>SUB:</u> NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF SLIP PADS 'NEELGAGAN MAKE' NO. 33 (40 SHEETS).

Name of the firm:		•				
Address of the Firm:						
Name of the person (author	orized to sign the tender document):					
Contact No.:	Email Address:					
PRICE BID PROFORMA TO BE USED BY THE FIRM/VENDOR OFFERING THEIR RATE						
	WITH GST	•				

Description of product	Price offered for one Unit (without taxes) (in Rs.)	Tax Rate (Please mention %age applicable)	Undertaking furnished (Yes/No)	Validity of Rates being offered (180 days or above)	Remarks, if
SLIP PADS 'NEELGAGAN				·	
MAKE' (40 SHEETS)					

### <u>-OR-</u>

### PRICE BID PROFORMA TO BE USED BY THE FIRM/VENDOR OFFERING THEIR RATE WITHOUT GST AND CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT

Description of product	Net price offered by the vendor exempted from registration under the GST Act (for one unit)	furnished (Yes/No)	Validity of Rates being offered (180 days or above)	Remarks, if any
SLIP PADS 'NEELGAGAN MAKE' (40 SHEETS)	•			

<sup>\*</sup>Minimum validity of rates required is 180 days. Bids with less period of Validity of rates shall be summarily rejected.

Signature of the authorised Signatory of the firm/company/organization Official Stamp/Seal

Date:-

Place:-

[Interlineations/erasure/Correction or overwriting not allowed.]

<u>SUB:</u> NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF SLIP PADS 'NEELGAGAN MAKE' NO. 33 (40 SHEETS).

### **UNDERTAKING**

	I/We	undertake	that	the		firm	(name	of	the
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Date:	-						Offic	cial Stamp	/Seal
Place	:-								

[ON Rs.10/- NON-JUDICIAL STAMP PAPER DULY NOTARIZED BY NOTARY PUBLIC AFFIXING Rs. 5/- NOTARIAL STAMP TO BE PRODUCED ONLY BY THE FIRMS/VENDORS CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT]

F. No. 76-A/Sty./DA-08/DHC/No. 10850 cttcl 10.07.2025.

Annexure - 'C'

<u>SUB:</u> NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF SLIP PADS 'NEELGAGAN MAKE' NO. 33 (40 SHEETS).

### **AFFIDAVIT**

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**DEPONENT**